

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2
CP- 07/(ND)/2021

IN THE MATTER OF:

Geetak D. Bhalla

Vs.

Western Hotels Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 59.

Order delivered on 14.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr.Alok K Agarwal, Adv.
Mr.MayankBughani, Adv.
Ms.ShaliniGandharva Adv.

For the Respondent

Mr. Manish Gupta, CS
: Mr.RitinRai, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr.UtsavTrivedi, Adv.
Mr.Abhinay, Adv.
Ms.AditiRao, Adv.
Ms.Srishti Kumar, Adv.

ORDER

Learned Counsel for the Corporate Debtor accepts notice and undertakes to file reply within two weeks, with copy in advance to the other side. Rejoinder, if any two weeks thereafter, with copy in advance to other side.

List on 26.02.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)